IN THE NATIONAL COMPANY LAW TRIBUNAL HYDERABAD BENCH, HYDERABAD

CA No.262/252/HDB/2017 U/S 252 of the Companies Act, 1956

In the matter of

BRS Refineries Private Limited Survey No. 656, Satamrai Village Shamshabad Mandal Ranga Reddy District Telangana CERTIFIED TO BE TRUE COPY
OF THE ORIGINAL

....Appellant

Versus

The Registrar of Companies Andhra Pradesh & Telangana 2nd Floor, Corporate Bhavan Bandlaguda, Nagole Hyderabad - 500068 Telangana

....Respondent

Date of order: 22.12.2017

CORAM

Hon'ble Shri Rajeswara Rao Vittanala, Member (Judicial) Hon'ble Shri Ravikumar Duraisamy, Member (Technical)

Parties Present

For the Applicant Company:

Shri Y. Suryanarayana, Advocate

Per: Ravikumar Duraisamy, Member (Technical)

ORDER

 The present Company Application bearing CA No.262/252/HDB/2017, is filed by BRS Refineries Private Limited, under Section 252 of the Companies Act, 2013, seeking to direct Registrar of Companies to file his report



with this Tribunal so as to restore the name of the company in the Register of Registrar of Companies, etc.

- Heard Shri Y. Suryanarayana, Learned Counsel for the 2. Applicant Company.
- The Learned Counsel has submitted that the Company has 3. generated a substantial revenue of Rs. 221,03,40,009/- as on 31.03.2016 and for the year 2017 generated a revenue of Rs. 265,35,96,879/-. The Learned Counsel also submitted that the Appellant Company's bank account is frozen, about 80 employees are working and they are unable to pay their salaries. Therefore, he insisted for interim orders.

We have considered the pleadings of the Learned Counsel and perused the material documents in support of the case and passed the following interim orders:

- Directed the RoC to accept all the pending returns/ (a) Balance Sheets, financial statements / other documents to be filed up to 2017 along with applicable fees.
- The Learned Counsel undertakes to file an affidavit (b) received during deposited cash regarding demonetization period.
- RoC is also directed to submit its report latest by the 3rd (c) week of January, 2018.
- Post the case on 02.02.2018. (d)

RAVIKUMAR DURAISAMY MEMBER (TECHNICAL)

RAJESWARA RÀO VITTANALA MEMBER (JUDICIAL)

National Company Law or most, Hyderabad Bench

प्रमणित प्रति प्रति तैयार किया गया तासख

AND MANE REARY ON ... 2.2

OF THE ORIGINAL